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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(Crl.) No. 2118/2020 and Crl.M.A. No. 17492/2020

..... Petitioners

Through: Ms.Vrinda Grover with Mr.Aakarsh
Kamra and Mr.Soutik Banerjee,
Advocates

versus

STATE OF GNCT DELHI & ORS. Respondents

Through: Mr.Chaitanya Gosain, Advocate for
Mr.Rahul Mehra, SSC for State, for
R-1,2,4 and 5
R-3 Mr.Anil Kumar is stated to be the
father of the petitioner No.1

CORAM:
HON'BLE MS. JUSTICE ANU MALHOTRA

ORDER

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16.12.2020

(Through Video Conferencing)

The matter has been received on transfer.

The petitioners, vide the present petition, have sought direction to the respondent Nos. 1 & 4 to provide adequate protection to them in as much as they are presently residing at the premises of Dhanak of Humanity under the jurisdiction of respondent No.5. A further prayer is made on behalf of the petitioners seeking direction to the respondent No.2 the State of Government of NCT, Delhi to the department of Social Welfare to provide safe house to the petitioners and make appropriate arrangements for their accommodation in view the directions of the Hon'ble Supreme Court in *Shakti Vahini V.*

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Union of India & Others: (2018) 7SCC 192, a verdict dated 27.3.2018, as well as the directions of this Court in *Dhanak of Humanity & Anr. v. State of NCT Delhi & Ors;* WP(CrI) No. 1122/2020 with a further prayer having been made on behalf of the petitioners seeking directions to the respondent no.3, the father of the petitioner No.1 not to commit or omit any act designed to interfere or impede the petitioners' decision to marry each other, with a further prayer to the effect that the respondent no.4 be directed to ensure that no coercive action is taken against the petitioners and that respondent No.4 be directed to ensure that in the event of any investigation carried out against the Petitioners by the Uttar Pradesh police the Petitioners are not to be taken out of the territorial jurisdiction of the respondent No.5.

At the outset on behalf of the respondents No. 1,2 4 and 5 it has been submitted by the learned counsel that under instructions from Mr.Pankaj Kumar Verma, Dy. Director of Social Welfare Department, DSW, Government of NCT of Delhi, he has instructions to state that the petitioners may seek the assistance of the said department of social welfare today itself and that consequently, the adequate safe house in terms of the verdict of the Hon'ble Supreme Court in *Shakti Vahini* (Supra) would be made available to the petitioners today itself.

It has also been informed on behalf of the respondent Nos. 1,2 , 4 and 5 that the SHO of PS Mayur Vihar is aware of the matter and that the numbers of the Beat Constable and the SHO concerned Police Station Mayur Vihar have already been provided to the petitioners

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and as and when required adequate protection would be provided to the lives of the petitioner Nos. 1 and 2. In as much as the stated safe house in which the petitioners would be lodged is within the jurisdiction of Police Station Mukherjee Nagar, it is informed on behalf of the State that the number of the Beat Constable and the SHO concerned of the said area would also be provided to the petitioners.

Thus, in as much as the prayer clauses C, D & E in the petition which read to the effect:

C. Direct the Respondent No. 3 not to commit or omit any act designed to interfere or impede the Petitioners' decision to marry each other; and

D. Direct the Respondent No. 4 to ensure that no coercive action is taken against the Petitioners; and

E. Direct the Respondent No. 4 to ensure that in the event of any investigation carried out against the Petitioners by the Uttar Pradesh police, the Petitioners are not to be taken out of the territorial jurisdiction of this Hon'ble Court without prior permission of the Court,

are in the realm of speculations, no such orders in relation thereto can be granted presently.


In view of the submissions made on behalf of the State, thus by which, the State i.e. the respondent Nos. 1,2 ,4 and 5 would remain bound, the petition calls for no further action.

The petition is disposed of accordingly.

ANU MALHOTRA, J

DECEMBER 16, 2020/SV

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